

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1413/2019

Dated Friday, the 25th day of October, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

A.Muthukrishnan,
5/5A, Krishna Nagar,
K.R.Nagar Post,
Kovilpatti, Pin – 628503.

...Applicant

By Advocate Mr. R. Malaichamy

Vs

1.Union of India,
rep by the Director of Postal Services,
O/o the Postmaster General,
Southern Region (TN),
Madurai 625002.

2.The Senior Superintendent of Post Offices,
Kovilpatti Division,
Kovilpatti 628501.

...Respondents

By Advocate Mr. Su. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"1. To call for the records of the 2nd respondent pertaining to his show cause notice made in (1) Memo No. SB/MIS/KOL dlgs dated 13.09.2017, (2) Memo No. SB/MIS/KOL dlgs dated 27.09.2018 and the order made in No. SB/MIS/KOL dlgs dated 28.09.2018 with regard to recovery of Rs. 56,228/- and Rs. 72,009/- and set aside the same consequent to,

2. Direct the respondents to refund the recovered amount of Rs. 56,228/- and Rs. 72,009/- to the applicant and

3. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. When the matter is taken up for consideration, learned counsel for the applicant submits that Annexure A-7 representation of the Applicant dated 20.07.2019 is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is disposed of within a reasonable time frame stipulated by this Tribunal.

3. Mr. Su. Srinivasan takes notice for the respondents.

4. In view of the limited relief sought and without going into the substantive merits of the case, this OA is disposed of at the admission stage by directing the competent authority to consider Annexure A-7 representation of the applicant dated 20.07.2019 and pass a reasoned

and speaking order in accordance with law within a period of three months from the date of receipt of copy of this order.

(T.JACOB)
MEMBER (A)

25.10.2019

(P.MADHAVAN)
MEMBER (J)

AS